



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-ब

वर्ष १०, अंक १४५ (८)]

गुरुवार, ऑक्टोबर १०, २०२४/आश्विन १८, शके १९४६

[पृष्ठ १, किंमत : रुपये ९.००

असाधारण क्रमांक ३९९

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमांन्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

FINANCE DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 10th October, 2024.

NOTIFICATION

Notification No. 16/2024—State Tax

MAHARASHTRA GOODS AND SERVICES TAX ACT, 2017.

No. MGST.1524/C.R.40/Taxation-1. — In exercise of the powers conferred by sub-section (3) of section 1 of the Maharashtra Goods and Services Tax (Amendment) Ordinance, 2024 (Mah.Ordinance No. IX of 2024), the Government of Maharashtra hereby appoints,—

(a) the 1st day of October, 2024, as the date on which the provisions of sections 35 of the said Ordinance shall come into force;

(b) the 1st day of April, 2025, as the date on which the provisions of sections 2 and 9 of the said Ordinance shall come into force.

By order and in the name of the Governor of Maharashtra,

MANDAR KELKAR,
Deputy Secretary to Government.



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महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-ब

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असाधारण क्रमांक ४००

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

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Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 10th October, 2024.

NOTIFICATION

Notification No. 17/2024—State Tax

MAHARASHTRA GOODS AND SERVICES TAX ACT, 2017.

No. MGST.1524/C.R.40(1)/Taxation-1.— In exercise of the powers conferred by sub-section (3) of section 1 of the Maharashtra Goods and Services Tax (Amendment) Ordinance, 2024 (Mah. Ordinance No. IX of 2024), the Government of Maharashtra hereby appoints,-

(a) the 27th day of September, 2024, as the date on which the provisions of sections 7, 32, 38 and 40 of the said Ordinance shall come into force; and

(b) the 1st day of November, 2024, as the date on which the provisions of sections 3 to 6, 8, 10 to 31, 33, 34, 36, 37 and 39 of the said Ordinance shall come into force.

By order and in the name of the Governor of Maharashtra,

MANDAR KELKAR,
Deputy Secretary to Government.